

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 125 OF 2018 &
IA NO. 1238 OF 2018**

Dated: 1st October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Versus

Nabha Power Limited & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Swapna Sesadri
Ms. Neha Garg
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Abhishek Kumar for R-1
Mr. Sakesh Kumar for R-2

ORDER

IA NO. 1238 OF 2018

(Appln. for condonation of delay in filing rejoinder)

For the reasons stated in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 125 OF 2018

Pleadings are complete.

List the matter for hearing on **06.12.2018.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

ts/kt